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Open Court  
RESERVED

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

Dated: This the 12<sup>th</sup> day of April 2006.

Original Application No. 385 of 2006.

Hon'ble Mr. K.B.S. Rajan, Member (J)

Smt. Indu Singh, W/o Sri Sanjeev Singh, working in Jawahar Navodaya Vidyalaya, Begaur, Distt Etah, as PGT Economics. R/o 1/1-E, Ice Factory Campus, Surendra Nagar, Aligarh.

.....Applicant

By Adv: Sri M.S. Haq

**V E R S U S**

1. Union of India through Secretary, Ministry of Ministry of Human Resources and Development, NEW DELHI.
2. The Commissioner, Navodaya Vidyalaya Samiti, A-28 Kailash Colony, NEW DELHI.
3. Joint Commissioner (Personnel), Navodaya Vidyalaya Samiti, A-28 Kailash Colony, NEW DELHI.
4. Chandra Bali, Post Graduate Teacher (PGT), Economic, Jawahar Novodaya Vidyalaya, Rangiya, Jamtola, Distt: Kamrup, Assam.
5. Deputy Commissioner, Navodaya Vidyalaya School, IIIrd Floor, Lekhraj Panna, Sector-2, Vikas Nagar, LUCKNOW.

.....Respondents

By Adv: Sri N.P. Singh

**O R D E R**

For applicant: Sri M.S. Haq

For respondents: Sri N.P. Singh

The applicant is aggrieved by the transfer order dated 31.3.2006 whereby she is being shifted from Etah to North Eastern Region. Various grounds

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have been raised in the OA in respect of the challenge. The applicant's counsel has also submitted that the Principal Bench of the Tribunal by order dated 7.4.2006 in OA No. 776/06 (PB) dealt with the very same transfer order in respect of another teacher and stayed the transfer order.

2. Applicant's counsel submits that to his knowledge till at least 7.4.2006 the applicant has not been relieved and she is on leave.

3. Taking into account the above facts this OA is disposed of with the direction to the respondents to finalise the representations filed by the applicant and decide the issue.

4. A copy of the OA is made available to the standing counsel who may transmit the same to respondent No. 2 to enable them to take into account the grounds raised in this OA as a part of the representation. The representation be decided within 4 weeks from the date of communication of this order. OA is disposed of. Till the disposal of the representation it is provided that order dated 31.3.2006 qua the applicant shall remain in suspended animation. No cost.



Member (J)

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